

(ख) क्या इलाहाबाद के एक कुख्यात तस्कर को अमेरिका में गिरफ्तार किया गया; और

(ग) उसके गिरौह के कितने सदस्यों को गिरफ्तार किया गया है ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणव कुमार मुलर्जी):
(क) आपातस्थिति की घोषणा के बाद (अर्थात् 25-6-1975 से 24-1-1975 तक) विदेशी मुद्रा संरक्षण तथा तस्कारी क्रियाकलाप निवारण अधिनियम 1974 के अन्तर्गत आने वाले देश में 727 व्यक्तियों को नजरबंद किया गया। उक्त आकड़ों में, वे 16 व्यक्ति शामिल हैं जिन्हें उत्तर प्रदेश सरकार के आदेशों पर उत्तर प्रदेश में नजरबन्द किया गया।

आपातस्थिति की घोषणा के बाद, सीमाशुल्क अधिनियम, 1962 के अन्तर्गत नवम्बर 1975 तक (जिनमें नवम्बर से सम्बंधित आकड़े अर्न्तहित हैं) 843 व्यक्ति गिरफ्तार किये गये। इन सख्या में उत्तर प्रदेश से गिरफ्तार किये गये 27 व्यक्ति शामिल हैं।

(ख) और (ग) इलाहाबाद का एक व्यक्ति अन्य चार भारतीय राष्ट्रीयकों के साथ अमेरिका में गिरफ्तार किया गया।

Arrears of Taxes against Swadeshi Cotton Mills Limited, Kanpur

1502. SHRI YAMUNA PRASAD MANDAL: Will the Minister of FINANCE be pleased to state:

(a) the total amount of Income-tax, wealth tax and other Central taxes such as excise duty, outstanding against Messers Swadeshi Cotton Mills Co. Ltd., Kanpur as on 1st January, 1976; and

(b) the action taken or proposed to be taken to recover the same?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Total amount outstanding against Messers Swadeshi Cotton Mills Co. Ltd., Kanpur as on 1st January, 1976 imposed as penalty under section 271(1)(c) of the Income Tax Act, 1961 (for the assessment year 1965-66) is Rs. 3,97,000.

No Wealth tax, Gift-tax and Estate duty is outstanding against M/s Swadeshi Cotton Mills Co. Ltd. as on 1st January, 1976.

Total amount of Central Excise duty outstanding against the company as on 1st January, 1976, is Rs 34,654

(b) As regards the penalty under Income Tax Act the recovery has been stayed till the disposal of the appeal by the Income Tax Appellate Tribunal

Recovery of arrears of Central Excise duty is kept in abeyance as one case is pending in Allahabad High Court and in the second case party has filed an appeal to the Appellate Collector of Central Excise, Delhi

Additional Expenditures of Government

1503. SHRI SAMAR GUHA: Will the Minister of FINANCE be pleased to state.

(a) whether the budget deficit runs to an amount of Rs. 900 crores and drawal from the commercial banks by the Government stands to about Rs 300 crores during the year 1975;

(b) the break-up of expenditures of this Rs. 1200 crores in regard to (i) non-development purposes and (ii) productive objectives; and

(c) the effect of this amount on inflation?